

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (e) The draft amendment to Right to Information Rules, *inter-alia*, provide that the request for information should relate only to one subject matter and should be limited to two hundred and fifty words, excluding the address of the Central Public Information Officer and the address of the applicant; actual amount spent by public authority on hiring machine or any other equipment and postal charges, in excess of rupees ten, if any, involved in supply of information shall be charged from the applicant. The amendment would strengthen the right to information regime by facilitating expeditious supply of correct information.

Implementation of Integrated Action Plan

392. SHRI D. RAJA:

SHRI K.E. ISMAIL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Integrated Action Plan (IAP) for selected tribal and backward districts in the naxal-hit areas in the country has been implemented; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) and (b) The Integrated Action Plan (IAP) for 60 Selected Tribal and Backward Districts has been approved by the Government in November, 2010 as an ACA Scheme on 100% grant basis with a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively. The funds are to be placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District-level Committee has the flexibility to spend the amount for development schemes according to need, as assessed by it. The schemes so selected would show results in the short term. Schemes for public infrastructure and services such as school buildings, Anganwadi Centres, Primary Health Centres, Drinking Water Supply, Village Roads, Electric lights in public places such as PHCs and schools etc are to be taken up under the IAP. The implementation of Scheme has commenced and Rs. 25 crore per district for 2010-11 has been released on 8.12.2010.

Current status of UIDs

393. SHRIMATI SHOBHANA BHARTIA: Will the PRIME MINISTER be pleased to state:

(a) the current status of implementation of UIDs, State-wise;

(b) whether the UIDAI has faced any problems during enrollments so far;

(c) if so, the details thereof; and

(d) the mechanisms that have been put in place to ensure that the data collected by UIDAI is not accessed in an unauthorized manner?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR):
(a) Enrollments have been initiated in the States/UT of Andhra Pradesh, Chhattisgarh, Delhi, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Tripura and West Bengal. The details of the Aadhaar numbers generated in these States/UT as on date are as follows:-

SL.No.	Name of State	Aadhaar generated
1.	Andhra Pradesh	4,03,925
2.	Chhattisgarh	1,198
3.	Delhi	2,654
4.	Himachal Pradesh	20,934
5.	Jharkhand	1,41,870
6.	Karnataka	7,25,194
7.	Madhya Pradesh	44,579
8.	Maharashtra	79,934
9.	Tripura	2,36,723
10.	West Bengal	22,538

(b) Enrolments of residents are conducted by the Registrars of UIDAI which consist of the Central and State Government agencies and Public Sector Banks and Financial Institutions. No problems during enrollment have been reported, so far.

(c) Does not arise.

(d) A number of processes have been put in place to ensure that the data collected by UIDAI is not accessed in unauthorized manner. These include the encryption of data at source, immediately on completion of enrolment; transfer of data to the data center in encrypted and zipped format which is tamper proof; putting standard security infrastructure such as virtual providers, firewalls and intrusion prevention system in place and limiting physical access to UIDAI infrastructure and data to authorized personnel only. UIDAI has also issued data protection and security guidelines for Registrars.

Scheme for welfare of Parsi community

394. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry has received any representation for urgent principal approval scheme for welfare of Parsi community submitted by Ministry of Minority Affairs;